

ITEM NO.601

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1678/2015

(Arising out of impugned final judgment and order dated 19/02/2015 in CMWP No. 4633/2015 passed by the High Court Of Judicature at Allahabad)

NARESH KUMAR GUPTA

Petitioner(s)

VERSUS

C.B.I AND ORS.

Respondent(s)

(With appln. For exem. From filing c/c of the impugnd judgment and office report)

Date : 27/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Sib0 Sankar Mishra,Adv.  
Mr. M.K.Pandey, Adv.  
Mr. Raj Kumar Parashar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Subject to the petitioner depositing a sum of Rs. 2,21,298/- (Rupees Two Lakhs Twenty one thousand and two hundred ninety eight only), the amount actually stated to have been defrauded by the petitioner with one Narendra Kumar Jain from the concerned department, before the Trial Court of Special Judge, Anti Corruption CBI cases, Ghaziabad, the petitioner shall be released

on bail in connection with FIR No. RC.1202013A0017 dated 4.7.2013 registered at CBI, ACB, Ghaziabad to the satisfaction of the Trial Judge. The deposit shall be made subject to final orders which the Trial Court pass upon conclusion of the trial.

Tag with SLP(Crl.) No. 833 of 2015.

(Shashi Sareen)  
Court Master

(Veena Khera)  
Court Master